

[9th December, 1999]

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lapsed on the dissolution of the 12th Lok Sabha on 26.4.1999. Steps are being taken to introduce the Bill again.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Utilisation of MPLADS Fund

892. DR. GOPALRAO VITHALRAO PATIL: Will the PRIME MINISTER be pleased to state:

(a) Whether it is fact that the utilisation of Members of Parliament Local Area Development Scheme (MPLADS) is only 60 per cent and less;

(b) If so, the reasons for less utilisation; and

(c) What steps are being proposed by Government to the fullest utilisation?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE DEPARTMENT OF ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI ARUN SHOURIE): (a) and (b) During the period from 1993-94 to 1999-2000 (as on 30.11.1999), the Government of India released Rs. 4232.8 crores under the Member of Parliament Local Area Development Scheme (MPLADS), against which Rupees 2734.8 crores have been reported to have been utilised for various works under the Scheme. Thus at all India level the percentage of utilisation over the release is 64.6 per cent. There are however some states where percentage utilisation is less than 60 per cent. A table setting out state-wise details is annexed in STATEMENT (See below). Some of the reasons for less utilisation are the civil nature of works proposed by the MPs, transfer of land for the work site taking time, limited working season in many of the States, the operation of Model Code of Conduct for elections.

(c) All the Members of Parliament have been requested to give

their recommendations for various works well in advance in phased manner, not to cancel the works in the mid-way, recommend civil works only on undisputed locations. All the District Collectors have also been advised to process and sanction all the works recommended by the MPs to the extent of their entitlement of MPLADS funds and to stipulate a time limit for the implementing agencies to complete the given work in a specific time frame depending on the nature of work. The State Governments also have been advised to issue necessary instructions all concerned to strictly follow the monitoring arrangements as laid-down in the guidelines.

Statement

Summary Statement for Release/Expenditure of LS and RS MP's (as on 30/11/1999)

Sl. No.	Name of State/UTs	1993-2000				
		Release by G.O.I. (Rs. Lakhs)	Amount Sanctioned (Rs. Lakhs)	% Sanction over Release	Expendi- ture Incurred (Rs. Lakhs)	%Utilisa- tion over Release
1.	Andhra Pradesh	33245	28791	86.6	20171.6	60.7
2.	Arunachal Pradesh	1615	1456	90.2	1059.5	65.6
3.	Assam	10905	8957.9	82.1	7256.8	66.5
4.	Bihar	39460	34211	86.7	27155.5	68.8
5.	Goa	1365	1049.6	76.9	957.2	70.1
6.	Gujarat	21585	18968	87.9	12249.5	56.8
7.	Haryana	8175	7395.5	90.5	6141.5	75.1
8.	Himachal Pradesh	4135	3313.8	80.1	2366.9	57.2
9.	J & K	2700	2083.6	77.2	1082.9	40.1
10.	Karnataka	23500	21000	89.4	15939.9	67.8
11.	Kerala	14745	12825	87	8526.2	57.8
12.	Madhya Pradesh	32125	28098	87.5	22534	70.1

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13.	Maharashtra	36725	31788	86.6	19903.9	54.2
14.	Manipur	1815	1705.5	94	1371.2	75.5
15.	Meghalaya	1615	1581.6	97.9	1341.2	83
16.	Mizoram	1360	1274.1	93.7	1114.1	81.9
17.	Nagaland	1160	1005	86.6	960	82.8
18.	Orissa	17250	15048	87.2	9850.2	57.1
19.	Punjab	10305	8708.3	84.5	5819.3	56.5
20.	Rajasthan	18525	15937	86	11326.7	61.1
21.	Sikkim	1310	1051.2	80.2	860.8	65.7
22.	Tamil Nadu	35985	33742	93.8	25928.7	72.1
23.	Tripura	1565	1307.3	83.5	777.6	49.7
24.	Uttar Pradesh	65745	57369	87.3	46748.6	71.1
25.	West Bengal	26185	22038	84.2	16337	62.4
26.	A & N Islands	405	327.1	80.8	327.1	80.8
27.	Chandigarh	555	385.3	69.4	320.4	57.7
28.	D & Haveli	455	403.5	88.7	242.8	53.4
29.	Daman & Diu	455	429.6	94.4	429.6	94.4
30.	Delhi	6745	6680.9	99	3928.5	58.2
31.	Lakshadweep	505½	350.4	69.4	199.4	39.5
32.	Pondicherry	1060	867.6	81.8	254.8	24
	GRAND TOTAL:	423280	370147.1	87.4	273483.2	64.6

Agriculture Policy

†893. SHRI KAPIL SIBAL:

SHRI BALWANT SINGH RAMOOWALIA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that a definite agriculture policy is being framed by Government to balance, to make it economically beneficial and to increase the agriculture production of the country;

(b) if so, whether Government have also fixed priorities and grounds for the agriculture policy?

†Original notice of the Question was received in Hindi.